

Tuesday, September 20, 1870

ABSTRACT OF THE PROCEEDINGS

COUNCIL OF THE GOVERNOR GENERAL OF INDIA

LAWS AND REGULATIONS.

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Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Simla on Tuesday, the 20th September 1870.

P R E S E N T :

His Excellency the VICEROY and GOVERNOR GENERAL of India, K.P.,
G.C.S.I., *Presiding.*

The Hon'ble JOHN STRACHEY.

The Hon'ble SIR RICHARD TEMPLE, K.C.S.I.

The Hon'ble J. FITZJAMES STEPHEN, Q.C.

The Hon'ble B. H. ELLIS.

Major-General the Hon'ble H. W. NORMAN, C.B.

The Hon'ble F. R. COCKERELL.

MAULMAIN TIMBER DUTIES BILL.

The Hon'ble MR. STEPHEN introduced the Bill to legalize the levy of certain duties on foreign timber imported into Maulmain, and moved that it be referred to a Select Committee, with instructions to report in a week. The Bill was intended to correct a departmental error committed in 1863, and he had already fully described the measure.

TARIFF BILL.

The Hon'ble SIR R. TEMPLE moved for leave to introduce a Bill to consolidate the law relating to Customs' Duties. Various amendments in the present

tariff were desirable, and the opportunity would be taken to incorporate the law relating to the import duties on salt and opium.

Leave was granted.

PRISONERS' BILL.

The Hon'ble MR. COCKERELL moved for leave to introduce a Bill to consolidate the law relating to prisoners committed by Courts. This Bill formed part of the general scheme for consolidating the Acts and Regulations, which, commencing with the Administrator General's Act (XXIV of 1867), had since been steadily pursued, and was now being actively carried out. It provided for the re-enactment of the substantial provisions of Acts VII of 1837, XVI of 1840, VIII of 1863, II and XII of 1867, and part of Act XXIV of 1855 relating to convicts and prisoners under confinement by order of any Court.

Those enactments embraced the entire law regarding such prisoners and convicts, as distinguished from the law relating exclusively to the internal management and economy of prisons.

No amendments of the existing law were contemplated by the Bill beyond such as were incidental to the more concise expression and convenient arrangement of the matter to be re-enacted.

Leave was granted.

CATTLE TRESPASS BILL.

The Hon'ble MR. COCKERELL moved for leave to introduce a Bill to consolidate the law relating to cattle-trespass. This also was a purely consolidation measure.

The principle, as he understood it, on which the general scheme of consolidation was being carried out, was that it was to be applied to all enactments, of which there were more than two on the Statute-book relating to the same subject and in operation exclusively within the same local limits.

The law regarding cattle-trespass was contained in Act III of 1857 and its amending Acts V of 1860, and XXII of 1861.

It was now proposed to re-enact in a consolidated form, for facility of reference, and without any material amendment, the extant provisions of those three enactments.

Leave was granted.

The following Select Committee was named :—On the Bill to legalize the levy of duties on certain timber imported into Maulmain, the Hon'ble Mr. Cockerell and the Mover.

The Council then adjourned to Friday, the 23rd September 1870.

SIMLA;	}	WHITLEY STOKES,
The 20th Sept. 1870.		<i>Secy. to the Council of the Govr. Genl. for making Laws and Regulations.</i>